

**GOVERNMENT OF INDIA  
OVERSEAS INDIAN AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5709  
ANSWERED ON:16.05.2007  
BRITISH DEPORTATION ORDERS TO IIM ALUMNI  
Paraste Shri Dalpat Singh;Rana Shri Rabindra Kumar

**Will the Minister of OVERSEAS INDIAN AFFAIRS be pleased to state:**

- (a) whether Britain has issued deportation order to an IIM Alumni and engineer working there on visa obtained under the Highly-Skilled Migrates Programme (HSMP);
- (b) if so, the details thereof; (
- (c) whether India has taken up the issue with the British Government; and
- (d) if so, the reaction of British Government in this regard?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF OVERSEAS INDIAN AFFAIRS (SHRI VAYALAR RAVI)

(a)&(b): As per information provided by the Highly Skilled Migration Programme (HSMP) Group to the High Commission of India, London, since April 2007, the UK Home Office has been issuing Notice of Immigration Decision conveying "Refusal to Vary Leave or Variation of Leave" to remain in the UK as a highly skilled migrant.

(c)&(d): The High Commission of India in London has taken up the matter with the British Government as well as with British Parliamentarians. It has been informed by the Government of UK that the point-based system is designed to allow highly skilled people to migrate to the UK over long run. They have further informed that to those who are already in the UK, Government will be as helpful as possible. The necessity of not applying the amendments with retrospective effect, and the need to have some policy in the transition period in order to ameliorate the impact of the amendments in immigration rules on Indian professionals entering UK has been highlighted to the UK Government.